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**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.596/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2020**

Name of the Company: Sunil Agarwal Through Its
Proprietor Agarwal Minerals
V/s
Cengres Tiles Ltd
Section : For Withdrawal

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER
(through video conferencing)

The Order is pronounced in the open court vide separate sheet.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 1st day of June, 2020


MANORAMA KUMARI
MEMBER JUDICIAL

**BEFORE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P.(IB) No. 596/NCLT/AHM/2019

In the matter of:

Mr. Sunil Agarwal, Sole Proprietor,
M/s Agarwal Minerals,
2212/40, Nr. Union bank, Adarsh Nagar,
Ajmer (Rajasthan)-305001

:

Petitioner

Versus

Cengres Tiles Limited,
D/401, Ganesh Meridian, Opp. Amiraj Farm,
Nr. Gujarat High Court,
S.G. Highway, Ahmedabad, Gujarat- 380060

:

Respondent

Order delivered on 01st June, 2020

**Coram: Hon'ble Ms. Manorama Kumari, Member (J)
Hon'ble Mr. Chockalingam Thirunavukkarasu, Member (T)**

Order

[Per: Ms. Manorama Kumari, Member (Judicial)]

1. A pursis from the side of the Petitioner is received requesting the withdrawal of the instant matter.
2. It is submitted that the instant C.P.(IB) No. 596/2019 was reserved for pronouncement of order on 19.02.2020. However, on 04.03.2020 the parties arrived at settlement and entered into consent terms.
3. In view of the settlement between the parties, prayer of withdrawal of application is allowed.
4. Accordingly, the instant C.P.(IB) No. 596/ 2019 is dismissed as withdrawn.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**